

**IN THE INCOME TAX APPELLATE TRIBUNAL
AGRA BENCH, AGRA**

**Before Sh. Satbeer Singh Godara, Judicial Member
&**

Sh. Manoj Kumar Aggarwal, Accountant Member

ITA No. 88/Agr./2021 : Asstt. Year: 2011-12

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| Tejas Dwivedi, Keshav Niwas, Thakur Baba Road, Dabra, Distt. Gwalior, Madhya Pradesh-475110 | Vs | Income Tax Officer, Ward-1(3), Gwalior |
| (APPELLANT) | | (RESPONDENT) |
| PAN No. AWBPD0087H | | |

**Assessee by : Sh. Deependra Mohan, CA
Revenue by : Sh. Shailener Shrivastava, Sr. DR**

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| Date of Hearing: 18.02.2025 | Date of Pronouncement: 18.02.2025 |
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ORDER

Per Satbeer Singh Godara, Judicial Member:

This assessee's appeal for Assessment Year 2011-12, arises against the CIT(A)/NFAC, Delhi's DIN & order No. ITBA/NFAC/S/250/2021-22/1034567552(1) dated 02.08.2021, in proceedings u/s 143(3) r.w.s. 147 of the Income Tax Act, 1961 (in short "the Act").

2. Heard both the parties at length. Case file perused.
3. Learned counsel for the assessee submits during the course of hearing that the assessee has already submitted its Form 1 before the prescribed authority for settling the dispute under the Direct Tax Vivad Se Vishwas Scheme, 2024.

4. The Revenue is equally fair in not disputing this clinching averments made by the assessee at this stage.

5. This assessee's appeal is dismissed as withdrawn in above terms, subject to all just exceptions.

Order Pronounced in the Open Court on 18/02/2025.

Sd/-
(Manoj Kumar Aggarwal)
Accountant Member

Sd/-
(Satbeer Singh Godara)
Judicial Member

Dated: 18/02/2025

Subodh Kumar, Sr. PS

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR